

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

Original Application No.810 of 2003

Friday, this the 22nd day of August, 2003

Hon'ble Mr. D.R. Tiwari, Member-A

Gagan Kumar Son of Late Shyam Kumar,  
resident of House No. Banglow No.15,  
Tagore Road, Arah Line, Chhawani,  
Kanpur.

.....Applicant.

(By Advocate : Shri S.N.Singh Yadav)

Versus

1. Union of India through Secretary,  
Ministry of Defence, Govt. of India,  
New Delhi.
2. Director, Defence Material and Stores  
Research and Development Establishment,  
Kanpur.

.....Respondents

(By Advocate : Shri V.K.Pandey)

ORDER (ORAL)

By Hon'ble Mr. D.R. Tiwari, A.M. :

Shri Shiv Nath Singh Yadav appeared for the applicant. He stated that after the death of her husband, wife of the deceased employee made a request to the Competent Authority for appointment of her elder son on compassionate grounds in the department. The representation was made on 1.5.2001. Even after lapse of about two years, no action appears to have been taken on the said representation.

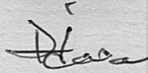
2. In view of this, the respondent No.2 is directed to decide the representation dated 1.5.2001 by a reasoned

Contd....2.

*D.R. Tiwari*

and speaking order within a period of two months from the date of communication of this order.

3. With the above direction, the OA is disposed of at the admission stage itself with no order as to costs.

  
Member-A

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